

HIGH COURT OF DELHI AT NEW DELHI


No. 544 /Genl./DHC

Dated: 10/7/14

NOTICE

It is brought to the notice of all concerned that Hon'ble the Chief Justice, on the recommendation of the Committee Against Sexual Harassment of Women At Workplace, has been pleased to order as under: -

1. That any anonymous complaint(s) regarding Sexual Harassment of Women at Workplace shall not be entertained;
2. That complaints under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 shall be addressed to Mr. D.S. Bhandari, Officer on Special Duty (General/Administration), High Court of Delhi, New Delhi, in writing; and
3. All proceedings emanating from the complaints made under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 shall be treated and dealt with confidentially.


(S.P.S Premi)
**Joint Registrar (Genl.)
For Registrar General**

Endst. No. 18463-468/Genl /DHC

Dated 10/7/14

Copy forwarded for information to: -

1. The Registrar-cum-Secretary to Hon'ble the Chief Justice.	With the request to kindly bring the contents of the above Notice to the knowledge of the officials working under their supervision. AO(J)/Computer is further requested to upload this Notice on the website of this Court.
2. PA to the Registrar General.	
3. All Registrars, OSD, Joint Registrars, Deputy Registrars, Assistant Registrars.	
4. All AOJs, Court Masters, Private Secretaries and Branch Incharge(s).	
5. AOJ (Caretaking)	With request to inform all the staff members working under him.
6. Notice Board outside the Establishment Branch of this Court.	